[श्री कलराज मित्र]

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श्रीमन, इन्होंने इंट बनाने वाले भट्ठे जो हैं उनके संघ को भी कोयला सप्लाई किया। जब भट्ठा संघ ने कहा कि कोल इंडिया का मुल बीजक हमको दिखाग्रो तो इन्होंने दिखाया नहीं । भटठा संघ ने कहा कि हम तुम्हारा पैसा नहीं देंगे। तो इनका काम ही रहा है हाई मायरचर के कोयले के दाम पर माल लेना और मायस्वर के कोयले के दाम फर्म से या उद्योग से वसूल करना। तो मैं सदन के माध्यम से यह मांग करता हुं कि इनके द्वारा जो जवरदस्त भ्रष्टाचार किया जा रहा है उसकी जांच होनी चाहिये और जांच होने के साथ-साथ इसकी रिपोर्ट प्रकाशित होनी चाहिये झौर इनके खिलाफ कार्यवाही होनी चाहिये।

MOTION FOR ELECTION TO THE; NATIONAL SHIPPING BOARD

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI C. M. STEPHEN): Sir, I beg to move the following Motion: —

"That\ in pursuance of clause (a) of subsection (2) of section 4 of the Merdhant Shipping Act, 1958 (44 of 1958), this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be members of the National Shipping board with effect from the date of reconstitution of the Board."

The question was put and the mo-iiion was adopted.

MOTION FOR ELECTION TO THE AIX INDIA COUNCT FOR TECHNICAL EDUCATION

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): Sir, I beg to move the following Motion:—

"That in pursuance of the provi-siong contained in sub-clause (h)

of clause (i) of paragraph 3 of the Government of India,. Ministry of Education Resolution No. F. 16—10/44— E III, dated the 30th November, 1945. as amended from time to time this House do proceed to elect, in such manner as the Chairman may direct, one memiber from among the members of the House to be a member of the All India Council for Technical Education."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Sir, I beg to move the following Motion: —

"That in pursuance of clause (g) of section 5 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act 1966 (51 of 19W) tbis House flo proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Post-Graduate Institute of Medical Education and Research, Chandigarh."

The question was put and the motion was adopted.

THE HINDU WTOOWS' RE-MAR. RIAGE (REPEAL) BILL, 1982

THE DEPUTY MINISTER IN **THH** MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): Mr. Vice-Chair-man Sir I beg to move for leave to introduce a Bill to repeal the Hindu Widows' Re-marriage Act, 1856.

The question was proposed.

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को शिव चन्द्र झा (बिहार) : यह विधेयक पर्सनल ला के मुताबिक 100 वर्ध पहले बल्कि इससे भी अ्थादा पुराना ज्ञापका जो विधेयक है उसको रिपील कर रहे हैं। देश में सारे समाज के लिये एक पर्सनल ला होना चाहिये। यह जो पीसमील तरीका आप चला रहे हैं, यह ठीक नहीं है। सारे समाज के लिये पसंनल ला के लिये एक कम्परिहैसिव बिल ग्रापको लाना चाहिये। ग्रब ग्राप नहीं लायेंगे तो किसी न किसी दिन आपको लाना ही होगा। इससे साबित होता है कि हमारे समाज की बनावट में एक युनिफार्मिटी लाने की जरूरत है। इसलिये मंत्री महोदय से में यह कहना चाहंगा कि भारतीय समाज में हिन्दू-मुस्लिम और दूसरे धर्मों को एक धागे में बांधें। मैं यह जानना चाहंगा कि इसके मतल्लिक आप कंपरिहैंसिव बिल कब तक लाने जा रहे हैं, यही मैं जानना चाहता हुं।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That leave be granted to introduce a Bill to repeal the Hindu Widows' Re-marriage Act, 1856."

The motion was adopted.

SHR1 GHULAM NABI AZAD: Sir, I introduce the Bill.

THE SALES PROMOTION EMPLO-YEES (CONDITIONS OF SERVICE) AMENDMENT BILLj, 1980

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRI DHARMAVIR): Sir, I beg to move:

"That he following amendments made by the Lok Sabha in the Sales 418

Promotion Employees (Conditions of Service) Amendment Bill, 1980, be taken into consideration, namely: —

Enacting Formula

1. That at page 1, line l, for "Thirty-first" substitute 'Thirty-third'.

2. That at page 1, lin_Q 1, for "1980" substitute '1982'.

The question was put and the motion was adopted.

SHRI DHARMAVIR: Sir, I Leg to move:

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

I. THE ANTI-HIJACKING BILL, 1982

II THE SUPPRESSION OF UNLAWFUL ACTS AGAINST SAFETY OF CIVIL AVIATION BILL, 1982

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, Mr. Bhagwat Jha Azad. You are moving both the Bills together?

THE MINISTER OF STATE IN THE MINISTRIES OF CTVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): Yes, Sir.

Mr. Vice-Chairman, Sir, 1 beg to move:

"That the Bill to give effect to the Convention for the Suppression of lawful Seizure o- Aircraft and for matters connected therewith, be taken into consideration."

I also beg] to movs;

"That the Bill to give effect to the Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation and for matters connected therewith, be taken into consideration."